

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.208- IA/566(AHM)2023
ITEM No.209- IA/617(AHM)2023
ITEM No.210- IA/25(AHM)2024
ITEM No.211- IA/366(AHM)2024
in
CP(IB) 55 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

East India Transport Agency

.....Applicant

V/s

SRK Multimodal Solutions Pvt Ltd

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/Liquidator : Mr. Prateek Thakkar, Adv.

For the Respondent :

For CGST Department : Mr. Dheeraj Garg, Adv.

For the Income Tax : Ms. Bhumi Gandhi, Adv (proxy)

ORDER

IA/25(AHM)2024

Report of the Income Tax Department has been filed by the counsel electronically on 14.05.2024.

Learned counsel for the applicant states that same has not been received by them. Let copy of the same be provided by Ld. Counsel for the Income Tax department to counsel for the applicant. Learned counsel appearing on behalf of the liquidator wishes to go through the report.

He also seeks permission to file rejoinder if any within a period of 7 days in view of the same.

Learned counsel for the applicant/liquidator seeks adjournment in this matter in order to seek further instructions.

Re-list all the matters for hearing on 02.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)